



KARNATAKA LEGISLATIVE ASSEMBLY
SIXTEENTH LEGISLATIVE ASSEMBLY
NINTH SESSION

THE KARNATAKA LOKAYUKTA (AMENDMENT) BILL, 2026
(LA Bill No. 01 of 2026)

A Bill further to amend the Karnataka Lokayukta Act, 1984.

Whereas, it is expedient further to amend the Karnataka Lokayukta Act, 1984 (Karnataka Act 4 of 1985), for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy seventh year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Lokayukta (Amendment) Act, 2026.

(2) It shall come into force at once.

2. Amendment of section 5.- In the Karnataka Lokayukta Act, 1984 (Karnataka Act 4 of 1985), in section 5, in sub-section (4), in clause (a), for the words “other conditions of service of the Chief Justice of India”, the words “other conditions of service of a Judge of the Supreme Court or of the Chief Justice of a High Court, as the case may be”, shall be substituted.

STATEMENT OF OBJECTS AND REASONS

It considered necessary further to amend the Karnataka Lokayukta Act, 1984 (Karnataka Act 4 of 1985), to make a provision for the allowances payable to and other conditions of service of the Lokayukta to be on par with those of the Hon'ble Judge of Supreme Court or the Chief Justice of High court, as the case may be.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

SIDDARAMAIAH
Chief Minister

M.K. VISHALAKSHI
Secretary
Karnataka Legislative Assembly

ANNEXURE**THE KARNATAKA LOKAYUKTA ACT, 1984
(KARNATAKA ACT No. 4 OF 1985)****XX****XX****XX**

5. Term of office and other conditions of services of Lokayukta and Upalokayukta.- (1) A person appointed as the Lokayukta or Upalokayukta shall hold office for a term of five years from the date on which he enters upon his office:

Provided that,-

(a) the Lokayukta or an Upalokayukta may, by writing under his hand addressed to the Governor, resign his office;

(b) the Lokayukta or an Upalokayukta may be removed from office in the manner provided in section 6.

(2) On ceasing to hold office, the Lokayukta or an Upalokayukta shall be ineligible for further employment to any office of profit under the Government of Karnataka or in any authority, corporation, company, society or university referred to in item (g) of clause (12) of section 2.

(3) There shall be paid to the Lokayukta and the Upalokayukta every month a salary equal to that of the Chief Justice of a High Court and that of a Judge of the High Court respectively.

(4) The allowances payable to and other conditions of service of the Lokayukta or an Upalokayukta shall be such as may be prescribed:

Provided that,-

(a) in prescribing the allowances payable to and other conditions of service of the Lokayukta, regard shall be had to the allowances payable to and other conditions of service of the Chief Justice of India;

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